

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**I.A. No. 92 of 2025**

(Arising out of Original Application No.58/2025/EZ)

Kali Charan Chand ..... Applicant

-Versus-

State of Odisha and others. .... Respondents

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By the Respondent Nos.5 & 7 through

Cuttack

Date: 04.09.2025

*h*

**(SANJIB SWAIN)**

ADDL. GOVT.ADVOCATE



**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**I.A. No. \_\_\_\_\_ of 2025**  
(Arising out of Original Application No.58/2025/EZ)

In the matter of:

An application for extension of time to  
file Counter Affidavit.

**AND**

In the matter of:

Kali Charan Chand  
..... Applicant

-Versus-

State of Odisha and others  
..... Respondents

The humble petition of the  
above named Respondent No-5 & 7

**MOST RESPECTFULLY SHEWETH:-**

1. That the aforesaid Original Application was in the list on 03.04.2025 and has been adjourned to 08.05.2025 for filing of counter by the State respondents.

*21.9.2025*  
Surenra Prasad Dha  
Advocate  
NOTARY, CUTTACK

Tahasildar  
Jaleswar

*Sajaljit Mohanty*  
*4-9-25*

*2/2025*

X

2. That the Respondent No. 7 (Tehsildar, Jaleswar, Balasore) received the letter dtd. 23.04.2025 issued by the Office of the Advocate General, Odisha on 28.04.2025 and immediately after receiving the said letter, the Respondent no 7(Tehsildar, Jaleswar, Balasore) is taking necessary steps to obtain all relevant records and to visit the spot.

3. That this Hon'ble Tribunal vide Order dated 03.04.2025 has been pleased to direct to constitute a committee and to submit a fact finding report with regard to the allegation made in the Original Application.

4. That the District Collector, Balasore (Respondent No-5) has been appointed as the Nodal Officer and for filing of fact finding report on affidavit.

5. That this Respondent filed an affidavit seeking time to take necessary steps for filing of their counter affidavit. But as reported by the Revenue Inspector, Jaleswar & Revenue Supervisor, Jaleswar at present the schedule land is submerged under the flood affected area of river Subarnarekha. So demarcation of the case land and making inquiry could be possible after end the rainy season.

Sajjanit Mohanty  
4-9-25

Tahsildar  
Jaleswar

2/2/25

2749  
Surendra Prasad Dha  
Advocat  
NOTARY, CUTTACK

X

Copy of the Joint Enquiry Report of Revenue Inspector, Jaleswar & Revenue Supervisor, Jaleswar is enclosed as ANNEXURE-A/5.

6. That this deponent (Respondent No.7) has received the copy of the Original Application on 30.04.2025 from the Office of the Advocate General, Odisha.

7. That it is necessary in the interest of justice to pass an order grant at least two months time to file the counter affidavit.

**PRAYER**

It is prayed, therefore, that this Hon'ble Court may graciously be pleased to pass an order granting at least two months time to file the counter affidavit to the Original Application.

And for this act of kindness the Respondent Nos. 5 & 7 as in duty bound shall ever pray.

By the Respondent Nos.5 & 7 through

Cuttack

Date: 04.09.2025

*h*  
(SANJIB SWAIN)

ADDL. GOVT.ADVOCATE

*Sanjib Swain*  
*4-9-25*

Tahasildar  
Jaleswar

*CM-9*  
Surendra Prasad Dha  
Advocate  
NOTARY, CUTTACK



\*-

**AFFIDAVIT**

I Sri Satyajit Mohanty, aged about 45 years, S/o Late Pramod Kishore Mohanty resident of Nazarpur, PO/PS- Jagatpur, Dist-Cuttack at present working as Tehsildar ,Jaleswar , Dist- Balasore, do hereby solemnly affirm and state as follows:-

1. That I am the Tehsildar, Jaleswar, Balasore, Dist- Balasore and I have been arrayed as Respondent No.7 in the aforesaid Original Application and I have been duly authorized by the Respondent No.5 to swear this affidavit for and on his behalf.
2. That the facts stated above are true to the best of my knowledge and belief.

*Satyajit Mohanty*

*Satyajit Mohanty*  
4.9.25

Identified by  
*Sanjib Swain*  
Addl. Govt. Advocate

**DEPONENT**  
Tahasildar  
Jaleswar

**CERTIFICATE**

Certified that due to non-availability of cartridge papers the instant affidavit has been prepared on thick white papers.

Cuttack  
Date: 04.09.2025

*h*  
**(SANJIB SWAIN)**  
ADDL. GOVT.ADVOCATE  
For Respondent Nos. 5 & 7



The above named Deponent solemnly affirm on...  
Being Identified by...  
*4.9.2025*  
*S. Swain (Adv)*  
*4.9.2025*

Surendra Prasad Dhal  
Advocate  
NOTARY, CUTTACK

To

The Tahasildar, Jaleswar

Sub: Joint enquiry report In connection to OA: No 58/2025/EZ

Ref No : Your good office letter no 3663 Dt 14/07//25

Sir,

With due reference to the subject cited above according to your order we have visited the mentioned below land schedule of land and found that this land schedule adjacent to subarnarekha River bank and now it is submerged with flood water .As this area comes under flood prone zone and entire rainy season more than five times subarnarekha flood will submerge this area .So after the rainy season over we may enquiry the schedule area properly .So required time may be given us to complete the entire process.

This is for your kind information and necessary action

Land schedule


Mouza-M.N.Patna

Khata No-422 Plot No- 02

Mouza- Sekhsarai

Khata No-142 Plot No-02

Submitted

  
30/7/25 R.I. M.N. Patna  
R.S. Jaleswar

TRUE COPY ATTESTED

  
Tahasildar  
Jaleswar



Sanjib Swai... 12:37 PM

to Kalicharan, apu... ^



From Sanjib Swain Lulu • sanjibswainadv@gmail.com

To Kalicharan Chand • kalicharanchand7@gmail.com  
apurba ghosh • apu7law@gmail.com  
Dipanjan Ghosh • dpnjnghsh0@gmail.com

Date Sep 4, 2025, 12:37 PM

[View security details](#)

IA petition in OA No.58 of 2025 by Tahasildar.pdf



IA petition i...hasildar.pdf

